

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CP No. 16/44/2017

**PRESENT: SMT. INA MALHOTRA,
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27-09-2017**

NAME OF THE COMPANY: M/s Brown Brothers Harriman Business Services (India) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 441

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present: Mr. Ketan Madan, Advocate
Mr. Himanshu Harbola, Advocate

ORDER

An application has been filed praying for condonation of delay by two Directors in having paid the compounding fine belatedly. The explanation offered is that the Directors being foreigners are residents abroad.

As the fine has now been paid by the Directors, Mr. Michael James McDonald and Mr. Lorrie Lynn Gordon on 12.6.2017 and 31.7.2017 respectively, their explanation for delay is accepted. Delay stands condoned.

The order be given Dasti to file the same with the ROC.

Application being CA NO. 30/C-III/17 stands disposed off.

—Sd—
(Ina Malhotra)
Member (J)